## GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT

#### **LOK SABHA**

## UNSTARRED QUESTION NO. 3536 TO BE ANSWERED ON 16.03.2020

#### PEOPLE WORKING IN UNORGANIZED SECTOR

#### 3536. SHRIMATI MEENAKASHI LEKHI:

### Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)the number of people working in the unorganized sector in India, including the source of such information;
- (b)whether the Ministry is aware of the exploitation of contract workers, especially in the garment industry;
- (c)whether it is true that big retail companies outsource work in India and the workers are not paid adequately and are exploited and harassed, if so, the details thereof; and
- (d)the steps taken to address this issue seriously and safeguard the rights of contract workers?

#### **ANSWER**

# MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR)

- (a): According to the survey conducted by the National Sample Survey Organisation (NSSO) during 2011-2012, the total employments in the unorganised sector in the country were 39 crores.
- The institutional mechanism of Central Industrial Relations (b) to (d): Machinery (CIRM) under the Chief Labour Commissioner (Central){CLC(C)} is in place for the purpose of implementation of the provisions of the various labour laws, including the Contract Labour (Regulation and Abolition) Act, 1970 in the Central Sphere. The labour laws and the rules there-under provide for varving penal provisions depending upon the nature of contraventions/violation and the same are imposed in the process of enforcement. State Governments are the appropriate Government with institutional mechanism of State Labour Department for enforcement in the state sphere. The inspections conducted, irregularities detected & rectified, the prosecutions launched and the convictions obtained against Contractors and Principal Employers by the CIRM in the Central Sphere under Contract Labour (Regulation and Abolition) Act, 1970 during the last three years is enclosed herewith as Annexure.

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#### Annexure

ANNEXURE REFERRED TO IN REPLY TO PART (b) TO (d) OF LOK SABHA UNSTARRED QUESTION NO. 3536 FOR 16.03.2020 REGARDING PEOPLE WORKING IN UNORGANIZED SECTOR BY SHRIMATI MEENAKASHI LEKHI.

Details of Inspections conducted under the Contract Labour (Regulation and Abolition) Act, 1970 during the last three years in Central Sphere's Establishments.

S.No.	Particulars	2017-2018	2018-2019	2019-2020 (upto
				December 2019)
1	No. of Inspections	8490	8577	8843
	Conducted			
2	No. of Irregularities	97779	87928	89296
	detected			
3	No. Irregularities Rectified	68716	45121	68808
4	No. of Prosecutions	3538	3227	3168
	Launched			
5	No. of Convictions	2583	1372	2266

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